FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STANDARD PHARMACEUTICALS LIMITED

RELEVANT PARTICULARS	
Name of corporate debtor	Standard Pharmaceuticals Limited
Date of incorporation of corporate debtor	04.12.1995
Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U24232WB1995PLC075698
Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 27, Mirza Galib Street, Kolkata - 700016, West Bengal
Insolvency commencement date in respect of corporate debtor	30.10.2026 Receipt of order copy by the IRP: 04.11.2026
Estimated date of closure of insolvency resolution process	28.04.2027
Name and registration number of the insolvency professional acting as interim resolution professional	Decode Resolvency International Private Limited IBBI/IPE-0091/IPA-3/2022-23/50006
Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai - 400021, Maharashtra E-mail: ip@decoderesolvency.com
Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai – 400021, Maharashtra E-mail: cirp.spl@decoderesolvency.com
Last date for submission of claims	18.11.2026
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) By email request to cirp.spl@decoderesolvency.com (b) Not applicable

FOR DECODE RESOLVENCY INTERNATIONAL PVT. LTD.

Authorised Signatory

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Standard Pharmaceuticals Limited on 30.10.2026.

The creditors of Standard Pharmaceuticals Limited, are hereby called upon to submit their claims with proof on or before 18.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Decode Resolvency International Private Limited
Interim Resolution Professional
Registration No.:
IBBI/IPE-0091/IPA-3/2022-23/50006

Date: 06.11.2026
Place: Mumbai

SELLWIN TRADERS LIMITED

Regd. Office :214, Jodhpur Gardens, P.S. Lake, Kolkata - 700045, West Bengal, India.
Corporate Office: Laram Centre, 208 A2 24, S V Road, Andheri (West) 400058
Contact No. : 7600719702, E-mail : selltl_1980@yahoo.co.in, Website : www.sellwinindia.com
CIN : L51909WB1980PLC033018

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2026.

Part - I (Rs. in Lac)

Sl. No.	PARTICULARS	Quarter ended			Half Year Ended		Year ended
		30/Sep/26 (Unaudited)	30/Jun/26 (Unaudited)	30/Sep/25 (Unaudited)	30/Sep/26 (Unaudited)	30/Sep/25 (Unaudited)	31/Mar/26 (Audited)
	Total Income from operations (net)	1003.620	911.600	895.150	1915.220	2293.480	4697.620
	Net Profit / (Loss) from ordinary activities before tax	48.760	38.550	288.740	87.310	619.850	352.580
	Net Profit / (Loss) for the period after tax (after Extraordinary items)"	34.130	29.840	252.650	63.970	559.160	291.890
	Equity Share Capital	4900.230	4900.230	4697.150	4900.230	4697.150	4697.150
	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	0.000	0.000	0.000	0.000	0.000	9129.210
	Earnings Per Share "(before extraordinary items) (of Rs. 10/- each)						
	Basic :	0.010	0.010	0.110	0.030	0.240	0.120
	Diluted :	0.010	0.010	0.110	0.030	0.240	0.120
	Earnings Per Share (after extraordinary items) (of Rs. 10/- each)						
	Basic :	0.010	0.010	0.110	0.030	0.240	0.120
	Diluted :	0.010	0.010	0.110	0.030	0.240	0.120

Part - II

STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2026.

PARTICULARS	Quarter ended			Half Year Ended		Year ended
	30/Sep/26 (Unaudited)	30/Jun/26 (Unaudited)	30/Sep/25 (Unaudited)	30/Sep/26 (Unaudited)	30/Sep/25 (Unaudited)	31/Mar/26 (Audited)
Total Income from operations (net)	1973.070	1422.860	1470.440	3395.930	3794.590	7863.370
Net Profit / (Loss) from ordinary activities before tax	73.540	53.650	308.020	127.190	648.840	377.530
Net Profit / (Loss) for the period after tax (after Extraordinary items)"	58.910	41.360	271.930	100.280	586.400	315.090
Equity Share Capital	4900.230	4900.230	4697.150	4900.230	4697.150	4697.150
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	0.000	0.000	0.000	0.000	0.000	9224.560
Earnings Per Share "(before extraordinary items) (of Rs. 10/- each)						
Basic :	0.020	0.020	0.120	0.040	0.250	0.130
Diluted :	0.020	0.020	0.120	0.040	0.250	0.130
Earnings Per Share (after extraordinary items) (of Rs. 10/- each)						
Basic :	0.020	0.020	0.120	0.040	0.250	0.130
Diluted :	0.020	0.020	0.120	0.040	0.250	0.130

NOTES:

1. The above is an extract of the detailed format of Financial Results for the Quarter ended 30.09.2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter ended 30.09.2026 is available on the Stock Exchange websites.
   Company's website : http://sellwinindia.com/invst.html
   BSE Limited : www.bseindia.com

Notes :

1) The said financial results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 5th November, 2026.
2) In accordance with the requirements under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Statutory Auditors have performed an Audit of the financial results of Sellwin Traders Limited for the quarter ended 30th September, 2026. There are no qualifications in the Limited Review Report issued for the said period.

Place : Mumbai
Date : 05.11.2026

For and on behlaf of the Board of
Sellwin Traders Limited
SD/-
MONIL NAVINCHANDRA VORA
DIN: 09627136
Director

JECO EXPORTS & FINANCE LIMITED

CIN:- L51109WB1982PLC035005
Regd. Office : 113 Park Street, N Block, Poddar Point, 2nd Floor, Kolkata-700016

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2026

(Rs. in Lacs except EPS figure)

I. No	Particulars	Quarter Ended			Half Year Ended		Year Ended
		30-Sep-26 Reviewed	30-Jun-26 Reviewed	30-Sep-25 Reviewed	30-Sep-26 Reviewed	30-Sep-25 Reviewed	31-Mar-26 Audited
	Revenue						
1	a) Revenue from Operation						
	Sale of Products	-		0.05	-	0.64	0.79
	b) Other Income	1.00	2.00	-	3.00	-	12.77
	Total Income from operations (Net)	**1.00**	**2.00**	**0.05**	**3.00**	**0.64**	**13.56**
2	**Expenses**						
	a) Finance Cost	-	-	-	-	-	-
	b) Purchase of Stock in Trade	-	-	-	-	-	-
	c) Changes in Inventories of stock in trade	-	-	0.04	-	0.53	0.64
	d) Employee benefits expense	0.60	0.60	0.27	1.20	0.81	2.40
	e) Other expenses	0.84	0.81	1.40	1.65	2.07	3.98
	Total Expenses	**1.44**	**1.41**	**1.71**	**2.85**	**3.41**	**7.02**
3	**Profit(+)/ Loss(-) before exceptional items and tax (1-2)**	**(0.44)**	**0.59**	**(1.66)**	**0.15**	**(2.77)**	**6.54**
4	Exceptional Items	-	-	-	-		-
5	Net Profit(+)/ Loss(-) before Tax (3-4)	(0.44)	0.59	(1.66)	0.15	(2.77)	6.54
6	Tax Expenses	-	-	-	-	-	-
7	Net Profit(+)/ Loss(-) for the period (5-6)	(0.44)	0.59	(1.66)	0.15	(2.77)	6.54
8	Other Comprehensive income, net of tax						
	A (i) Items that will not be reclassified to Profit or loss	(40.75)	183.01	152.03	142.26	477.56	(38.98)
	(ii) Income tax related to items that will not be reclassified to Profit or loss	8.15	(36.60)	(30.41)	(28.45)	(95.51)	7.80
	Total Other Comprehensive income net of tax	(32.60)	146.41	121.62	113.81	382.05	(31.18)
9	**Total Comprehensive income (7+8)**	**(33.04)**	**147.00**	**119.96**	**113.96**	**379.28**	**(24.64)**
10	Paid-up equity share capital (Face Value of Rs 10/- each)	148.20	148.20	148.20	148.20	148.20	148.20
11	**EPS for the period (Rs.)** (not annualised)						
	a. Basic	(0.03)	0.04	(0.11)	0.01	(0.19)	0.44
	b. Diluted	(0.03)	0.04	(0.11)	0.01	(0.19)	0.44

Notes:

1 The above results for the quarter and half year ended on 30th September, 2026 were reviewed by the Audit Committee at their meeting held on 6th November, 2026 and thereafter were approved by the Board of Directors at their meeting held on 6th November, 2026.
2 The above financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) Amendment Rules, 2019.
3 The Statutory Auditors of the company has carried out limited review of the above financial results.
4 Current Tax Provision will be considered at the end of financial year.
5 Segment Reporting as defined in Indian Accounting standard (AS) - 108 is not applicable, since the operations of the Company relate to only single segment
6 Previous period figures have been regrouped/rearranged,recalculated/reclassified, wherever considered necessary.

Date : 6th November ,2026
Place : Kolkata

For and on behalf of the Board
Rajnarayan De
Director
DIN: 10042934

PRONTO INDUSTRIAL SERVICES LIMITED

CENTRE POINT 21, Hemant Basu Sarani, Third Floor,Room No. 306,
Kolkata-700069Tel:033-30288506,**E-mail:** investors.pronto@gmail. com
CIN: L67120WB1982PLC035476

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026

(₹. in Lacs. Except EPS)

Particulars	Quarter Ended			Half Year Ended		Year Ended
	30.09.2026 Unaudited	30.06.2026 Unaudited	30.09.2025 Unaudited	30.09.2026 Unaudited	30.09.2025 Unaudited	31.03.2026 Audited
Total income from Operations(net)	1.42	1.71	1.16	3.13	2.42	11.27
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.51
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.51
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.68
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.68
Equity Share Capital (Face value Rs.10/- per Equity Share)	24.00	24.00	24.00	24.00	24.00	24.00
Reserves excluding Revaluation reserves as per balance sheet of the previous accounting year	-	-	-			-
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -						
Basic	(0.22)	(0.25)	(0.60)	(0.05)	(1.05)	0.70
Diluted	(0.22)	(0.25)	(0.60)	(0.05)	(1.05)	0.70

Note:
(a) The above is an extract of the detailed format of Un-Audited Financial Results for the quarter and half year ended 30.09.2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Un-Audited Financial Results for the quarter and half year ended 30.09.2026 are available on the Stock Exchange websites (CSE) and Company website i.e. www.pisl.in.
(b) Exceptional and/or Extraordinary items (if any) adjusted in the Statement of Profit and Loss in accordance with AS Rules.

For and on behalf of the Board
Sd/-
SUSHIL KUMAR AGRAWAL
Director
DIN: 00649521

Place : Kolkata
Dated : 06.11.2026

DANTA VYAPAR KENDRA LIMITED

CIN: L51226WB1982PLC035467
Regd. Office : 1, Crooked Lane, Ground Floor, Room No. G2, Kolkata - 700069; West Bengal, India
E-mail: dantavyapar@hotmail.com // **Contact No.:** 9073980831 // **Website:** www.dantavyapar.com

EXTRACT OF STATEMENT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026

(All amount in thousands of rupees unless otherwise stated)

Sl. No.	PARTICULARS	Quarter Ended			Year upto the Date		Year ended
		30.09.2026 (Un- Audited)	30.06.2026 (Un- Audited)	30.09.2025 (Un- Audited)	30.09.2026 (Un- Audited)	30.09.2025 (Un- Audited)	31.03.2026 (Audited)
1	Total income from operations (Net)	657.82	2498.60	3994.06	3156.42	5732.29	11420.09
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(606.16)	1469.27	2386.03	862.88	2556.75	5041.45
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	(606.16)	1469.27	2386.03	862.88	2556.75	5041.45
4	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	(628.84)	1358.70	1785.52	729.63	1913.27	3555.08
5	Total Comprehensive income for the period / (Loss) {comprising Profit/ (Loss) for the period (after tax) and other comprehensive income (after tax)}	27412.68	1358.70	1785.52	28771.15	1913.27	1415.95
6	Equity Share Capital	47459.60	47459.60	47459.60	47459.60	47459.60	47459.60
7	Other Equity (excluding Revaluation Reserve)	—	—	—	—	—	—
8	Earnings Per Share (before and after extraordinary items) (not annualised) : Basic & Diluted (Rs.)	-0.13	0.29	0.38	0.15	0.40	0.75

Notes :

1) The above Un-audited Financial Results for the Quarter and Half Year ended on 30.09.2026 were reviewed by the Audit Committee and have approved by the Board of Directors at their respective meetings held on 06th November, 2026.
2) The above is an extract of the detailed format of Unaudited Financial Results of which has been filled with the Stock Excahange under Regulation 33 of SEBI(LODR) Regulations, 2015 and available on Company's website **https://dantavyapar.com/**
3) The Financial Results along with Limited Review Report have been posted on the Company website at **https://dantavyapar.com/services/** and can be accessed.

On behalf of the Board of Directors
For DANTA VYAPAR KENDRA LTD.
Sd/- Ekta Agrawal
Managing Director(DIN: 01369717)

Kolkata, 07th November, 2026

BALLY JUTE COMPANY LIMITED

REGISTERED OFFICE - 5, SHREE CHARAN SARANI, BALLY, HOWRAH-711201
CIN NO. - L51909WB1982PLC035245 • PH: +91-33-2671 2086/36 • FAX: +91-33-2671 8270
E-mail: sanjay.agarwal@kankariagroup.com • Website:www.ballyjute.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEARLY ENDED 30TH'SEPTEMBER 2026. (Rs. in Lakhs)

PARTICULARS	Quarter ending 30.09.2026	Year to date ending 30.09.2026	Corresponding 3 Months ended in the previous year 30.09.2025
Total income from operations (net)	15607.76	31365.51	12479.93
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	288.43	558.98	152.07
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	288.43	558.98	152.07
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	283.75	486.21	148.52
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	283.75	486.21	148.52
Equity Share Capital	1290.77	1290.77	1290.77
Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of Previous year)*	-	-	-
Earnings Per Share(before extraordinary items) (of Rs.10/-each)			
Basic:	2.20	3.77	1.15
Diluted:	2.20	3.77	1.15
Earnings Per Share(after extraordinary items) (of Rs.10/-each)			
Basic:	2.20	3.77	1.15
Diluted:	2.20	3.77	1.15

*Reserves excluding revaluation reserves for the year ended 31st March, 2026 was Rs.11,129.15 Lakhs

Note*

The above is an extract of the detailed format of Quarterly Financial Results filed with Stock Exchange under regulation 33 of the SEBI (listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are avialable on the Stock Exchange websites(http://www.cse-india.com) and Company's website(http://www.ballyjute.com).

Place: Bally
Date: 05.11.2026

BY ORDER OF THE BOARD
Sd/- Shyam Sundar Singh
DIRECTOR
DIN: 06763614

GAGAN COMMERCIAL AGENCIES LIMITED

Regd. Office 2nd Floor Main Building R.N. Mukherjee Road, Kolkata-700001 (WB)
CIN:- L51909WB1982PLC035424
website- www.gagancommercial.com • email-id- gagancommercialagencies@gmail.com

Extract of Unaudited Financial Results for the Quarter and Half year ended 30th September, 2026 Rs. In Lakhs

Sl. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		Un-audited 30.09.2026	Un-audited 30.06.2026	Un-audited 30.09.2025	Un-audited 30.09.2026	Un-audited 30.09.2025	Audited 31.03.2026
1	Total Income (Including Other Income)	0.20	0.15	-	0.35	-	0.44
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or extraordinary items#)	(1.97)	(2.83)	(0.01)	(4.79)	(0.01)	(4.65)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(1.97)	(2.83)	(0.01)	(4.79)	(0.01)	(4.65)
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items#)	(1.97)	(2.83)	(0.01)	(4.79)	(0.01)	(4.65)
5	Total Comprehensive Income for the period [comprising profit/(loss) for the period (after tax) and other Comprehensive income (after tax)]	(1.97)	(2.83)	(0.01)	(4.79)	(0.01)	(4.65)
6	Equity Share Capital	20.00	20.00	20.00	20.00	20.00	20.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	-	-	-	-	-
8	Earnings per share (in Rs.) (Face value of Rs. 10/- each) (for continuing and discontinued operations): (not annualised)						
	(a) Basic	(0.98)	(1.41)	(0.01)	(2.40)	(0.01)	(2.32)
	(b) Diluted	(0.98)	(1.41)	(0.01)	(2.40)	(0.01)	(2.32)

Note:

A. The above is an extract of the detailed format of quarter and half year ended financial results ended 30.09.2026 filed with the stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the quater and half year ended financial results are available on the Stock Exchange website and on the Company' s Website www.gagancommercial.com.
B. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (IND AS) prescribed under section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable.
C. The Financial Results for the quarter and half year ended 30.09.2026 have been reviewd by the Statutory Auditors as required under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requiremenrs) Regulations, 2015.

For and on behalf of the Board
SD/-
Bharat Mujumdar
DIN-08669914
Director

Place : Indore
Date : November 06, 2026

DCB Bank Ltd.
Registered Office : 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai – 400013

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the **DCB Bank Ltd.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The Borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 on **3rd Day of November of the 2026.**

The Borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the **DCB Bank Ltd.**, for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated :	**20.08.2026**
Name of Borrower(s) and Co-borrower(s) :	**T. N. Enterprise, Tania Sultana and Nur Alam**
Loan Account Number :	**07956100000082**
Total Outstanding Amount :	**Rs. 94,16,848.00** (Rupees Ninety Four Lakh Sixteen Thousand Eight Hundred Forty Eight Only) **as on 12.08.2026**

Description of the Immovable Property - All that the residential Mouza - Purba Ichapur, comprised in R. S. & L. R. Dag No. 266,corresponding to R. S. Khatian No. 77, L. R. Khatian Nos. 1136, 1135 thereafter 1761 now 2116, J.L. No. 111, R. S. No. 133, Touzi No. 146 now 12, within the limits of Kadambagachi Gram Panchayat, P. S. - Barasat Now Duttapukur, ADSR Kadambagachi & DSR Barasat, in the District of North 24 Parganas, West Bengal, **butted and bounded by -** North : By Land of Md. Abu Layek, South : By 30 Ft. wide PWD Taki Road, East : By Baroda Bank, West : By Shop of Sk. Samsul Hudar **(The Secured Assets).**

Date : 07.11.2026
Place : Duttapukur, North 24 parganas

For DCB Bank Ltd.
Authorized Officer

S. E. RAILWAY – TENDER

DRM/ENGG, South Eastern Railway, Chakradharpur acting for & on behalf of the President of India invites E-Tenders against Open Tender. Manual Offers are not allowed against these tenders and any such manual offer received shall be ignored. **Sl.No.**-1. **Tender Notice No.: CKP-CENTRAL-26-27-49. Name of work:** Bondamunda-Barsuan– TSR (P) -23.984 TKM and Tatanagar Jn.- Rourkela (UP)– TSR (P) -17.000 TKM by TRT (2nd Call). **Tender Value:** ₹ 6,62,18,727.34. **EMD:** ₹ 13,24,400. **Sl.No.**-2. **Tender Notice No.: CKP-CENTRAL-26-27-50. Name of work:** Chakradharpur-Rourkela– TSR (P) - 35.665 TKM & Bondamunda JN.- Barsuan– TSR (P) -11.100 TKM by TRT (2nd Call). **Tender Value:** ₹ 8,90,99,933.21. **EMD:** ₹ 17,82,000. **Sl.No.**-3. **Tender Notice No.: CKP-SOUTH-26-27-30. Name of work:** Construction of 12 units type II quarters in replacement of condemned quarters. [Maluka (MLKA) - 6 Units & Kendposi (KNPS) - 6 Units]. **Tender Value:** ₹ 3,30,07,936.38. **EMD:** ₹ 6,60,200. **Sl.No.**-4. **Tender Notice No.: CKP-EAST-26-27-21. Name of work:** Execution of AT weld for 60Kg 90UTS and 60kg/60EI, R-260 grade rail joints for various Track works by supplying RDSO approved AT weld portions with supervision of welding works as per latest RDSO Guidelines under jurisdiction of Sr. DEN(East)/Chakradharpur of Chakradharpur division. **Tender Value:** ₹ 2,31,97,651.14. **EMD:** ₹ 4,64,000. **Sl.No.**-5. **Tender Notice No.: CKP-EAST-26-27-42. Name of work:** Balance work for (I) Chakradharpur Division - 35197 Meter of Cess Repair work between Tatanagar-Aunlajori and Aunlajori-Badampahar under the Jurisdiction of Sr.DEN(East)/Chakradharpur. (II) Cutting of cess, repairing of cess and construction of side drain between section Tatanagar-Asanboni under jurisdiction of ADEN/I/Tatanagar (III)Cutting of Cess, repairing of cess and construction of side drain under jurisdiction of ADEN-II-Tatanagar. **Tender Value:** ₹ 7,28,41,665.78. **EMD:** ₹ 14,56,800. **Sl.No.**-6. **Tender Notice No.: CKP-EAST-26-27-40. Name of work:** (I) Constrution of 02 units type II quarters at Bahalda Road. (II) Renovation of Qtr. No. 462/1-16 for hostel purpose at MDDTI Tatanagar. **Tender Value:** ₹ 73,14,659.01. **EMD:** ₹ 1,46,300. **Sl.No.**-7. **Tender Notice No.: CKP-CENTRAL-26-27-51. Name of work:** Improvement of staff quarters by providing individual OH Tank, Pipe Line, Floor Tiles and other misc. works under the jurisdiction of ADEN/Sett/Chakradharpur (2nd Call). **Tender Value:** ₹ 2,39,05,391.49. **EMD:** ₹ 4,78,100. **Sl.No.**-8. **Tender Notice No.: CKP-CENTRAL-26-27-52. Name of work:** Improvement of TUX Yard under the jurisdiction of DEN/Central/Chakradharpur. **Tender Value:** ₹ 51,23,942.89. **EMD:** ₹ 1,02,500. **Sl.No.**-9. **Tender Notice No.: CKP-CENTRAL-26-27-53. Name of work:** Improvement of Manoharpur Yard, Jaraikela Yard, Bhalulata Yard & Bisra Yard under the jurisdiction of DEN/Central/Chakradharpur. **Tender Value:** ₹ 2,37,36,850.02. **EMD:** ₹ 4,74,700. **Cost of Tender form:** ₹ 0 (for Sl.No. 1 to 9 each). **Date of Opening:** 01.12.2026 (for Sl.No. 1 & 2), 26.11.2026 (for Sl. No. 3), 27.11.2026 (for Sl.No. 4 to 6 each) & 07.12.2026 (for Sl.No. 7 to 9 each). The tender can be viewed at website **http://www.ireps.gov.in**. The tenderer/ bidders must have class-III Digital Signature Certificate & must be registered under on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. **(PR-980)**

FORM A

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STANDARD PHARMACEUTICALS LIMITED

RELEVANT PARTICULARS	
Name of corporate debtor	Standard Pharmaceuticals Limited
Date of incorporation of corporate debtor	04.12.1995
Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U24232WB1995PLC075698
Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 27, Mirza Galib Street, Kolkata - 700016, West Bengal
Insolvency commencement date in respect of corporate debtor	30.10.2026 Receipt of order copy by the IRP: 04.11.2026
Estimated date of closure of insolvency resolution process	28.04.2027
Name and registration number of the insolvency professional acting as interim resolution professional	Decode Resolvency International Private Limited IBBI/IPE-0091/IPA-3/2022-23/50006
Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai - 400021, Maharashtra E-mail: ip@decoderesolvency.com
Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai – 400021, Maharashtra E-mail: cirp.spl@decoderesolvency.com
Last date for submission of claims	18.11.2026
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) By email request to cirp.spl@decoderesolvency.com (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Standard Pharmaceuticals Limited on 30.10.2026.

The creditors of Standard Pharmaceuticals Limited, are hereby called upon to submit their claims with proof on or before 18.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Decode Resolvency International Private Limited
Interim Resolution Professional
Registration No.:
IBBI/IPE-0091/IPA-3/2022-23/50006

Date: 06.11.2026
Place: Mumbai

पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) pnb punjab national bank (Govt. Of India Undertaking)

ASSET RECOVERY MANAGEMENT BRANCH (ARMB) BURDWAN, Sree Durga Market, 2nd Floor, Police Line Bazar, P.O.- Sreepally, Burdwan-713103. e-mail : bo819300@pnb.bank.in

POSSESSION NOTICE (for Immovable Property) Appendix IV [Rule 8(1)]

Whereas, The undersigned being the Authorised Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice/s on the dates mentioned against each account calling upon the respective Borrower/s to repay the amount mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrower(s)/ Guarantor(s)/ Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s)/ Mortgagor(s) in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrower(s)/ Guarantor(s)/ Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. **The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Sl No.	Name of Branch & Borrower with Address	Description of Movable Property & Immovable property :	1) Demand Notice Date 2) Possession Notice Date 3) Outstanding Amount
1	**Branch : Panchswa (100720)** Dist.- Birbhum **Borrower : Sk Jahangir** S/o Sk Abdus Samad **Purbasha Bastralay**	All the piece and parcel of the land & building situated at Dist : Birbhum, P.S- Nanoor, Mouza- Brahmankhanda under Thupsara Gram Panchayat, JL No. 125, Khatian No. 5550, RS and LR Plot No. 4217 and 4218 Area 3.88 Dec Basapara PIN- 731215 Class Bastu Deed No. I4280/2021. **Boundaries :** North : House of Mostakim & vacant land of Sk Jahangir, South : House of Selim Sekh, East : House of Hira Sekh, West : 20 Feet Road	**a) 13.01.2026 b) 06.11.2026 c) Rs. 30,18,284.29/-** (Rupees Thirty Lakh Eighteen Thousand Two Hundred Eighty-four and Paise Twenty Nine Only) as on 31.12.2025

Mr. Nayan Ranjan Purohit, Chief Manager and Authorised Officer
Date : 07.11.2026 Place : Basapara, Birbhum **Punjab National Bank**



থানায় বসে ঋতব্রতর হলফনামা সই করেছে পুলিশ, বিস্ফোরক অভিষেক

নিজস্ব প্রতিনিধি, কলকাতা, ৬ নভেম্বরঃ বিরোধী দলনেতা ঋতব্রত বন্দ্যোপাধ্যায়ের বিরুদ্ধে বিস্ফোরক অভিযোগ সাংসদ অভিষেক বন্দ্যোপাধ্যায়ের। তাঁর অভিযোগ, থানায় বসে ঋতব্রতর হলফনামা সই করেছে পুলিশ। ভুয়ো হলফনামা জমা দিয়েছেন ঋতব্রত। তাঁর এই দাবির স্বপক্ষে প্রমাণও রয়েছে বলে জানিয়েছেন অভিষেক। সাংসদের দাবি, সব ভিডিয়ো রয়েছে তাঁর কাছে। সব ফুটেজ তিনি সুপ্রিম কোর্টে ও কমিশনে তিনি জমা দেবেন বলে জানিয়েছেন। অভিষেকের হুঁশিয়ারি, বাংলার স্বরাষ্ট্রমন্ত্রীর সাহস থাকলে তাঁর পুলিশ থানায় বসে ঋতব্রত বন্দ্যোপাধ্যায়ের হলফনামা ফিল-আপ করেছে। সেই ভিডিয়ো আমার কাছে রয়েছে। এই ভিডিয়ো সুপ্রিম কোর্টে যাবে। কমিশনের কাছে যাবে। থানায় বসে কারও নামের হলফনামা পুলিশ সই করছে। এটা ভাবার বিষয়। রাজ্যের স্বরাষ্ট্রমন্ত্রী তথা বাংলার মুখ্যমন্ত্রী শুভেন্দু অধিকারী এটা নিয়ে বিবৃতি দিক। আমার নামে মামলা করুন। আমি হাইকোর্ট যাব। ভিডিয়ো জমা দেব। সব ভুয়ো হলফনামা জমা দেওয়ার পর কী করবেন ঋতব্রত? ফৌজদারি মামলা হওয়া উচিত। যতদিন বাঁচবেন ততদিন জেল হবে। কেউ বাঁচাবে



বিরুদ্ধে মামলা করা হোক। বৃহস্পতিবার রাতে কালীঘাটের বাড়ির সামনে সংবাদমাধ্যমের মুখোমুখি হয়ে পুলিশের বিরুদ্ধে একের পর এক বিস্ফোরক অভিযোগ তোলেন। সাংসদের অভিযোগ, ডায়মন্ড হারবারে যে তৃণমূলের পার্টি অফিসে টাকা উদ্ধার হয়েছে, তা পুলিশের সাজানো চিত্রনাট্য। তাঁর অভিযোগ, আইসি-র গাড়ি করে নিয়ে গিয়ে ওই টাকা রেখে দেওয়া হয়েছিল। এর ভিডিয়ো তাঁর কাছে রয়েছে বলে দাবি করেন অভিষেক। এরপরই ঋতব্রতর বিরুদ্ধে বিস্ফোরক অভিযোগ করেন অভিষেক। ডায়মন্ড হারবারের সাংসদ বলেন, ''ঋতব্রত বন্দ্যোপাধ্যায় শুনে রাখুন, শুধু ডায়মন্ড হারবারের ভিডিয়ো নয়, তো?'' এই বিষয়ে গণতান্ত্রিক তৃণমূল নেতা ঋজু দত্ত বলেন, ''অভিষেক বন্দ্যোপাধ্যায়ের মুখেই খালি মারিতাং জগত। ওঁর এখন মেঠো রাজনীতির সঙ্গে কোনও যোগাযোগ নেই। বাড়ির থেকে বেরোতে পারছেন না। তাঁর রাজনীতিটা এখন কোর্টের মধ্যেই সীমাবদ্ধ। আমি অভিষেককে বলব আপনার মাথার উপর পিসির হাত না থাকলে সাংসদও হতে পারতেন না। ভিডিয়ো যদি আপনার কাছে তাহলে সংবাদমাধ্যমে দিয়ে দিন। বাংলা মানুষ দেখুন।'' মন্ত্রী দিলীপ ঘোষ বলেন, ''উনি তথ্য গিয়ে কোর্টে দিন। সবাই জানে কার টাকা কোথায় কত থাকে। এবার ওঁর নিজের লোকই বলে দিয়েছেন। আরও অনেকে বলবেন, আরও অনেক তথ্য বেরোবে।''

রিলস বানানোর নামে কিশোরের গায়ে আগুন!

নিজস্ব প্রতিনিধি, কলকাতা, ৬ নভেম্বরঃ সাশ্যাল মিডিয়ায় রিলস বানানোর চক্করে হেলমেট পরিয়ে মারধর। জোর করে পেট্রল খাওয়ানোর চেষ্টা এবং শেষ পর্যন্ত গায়ে আগুন লাগিয়ে পুড়িয়ে মারার চেষ্টার অভিযোগ উঠল কলকাতার গড়ফা থানার হালতুতে। এই ঘটনায় মূল অভিযুক্ত অর্ঘ্য সাহা-সহ তিন জনকে গ্রেফতার করেছে পুলিশ। পাশাপাশি, ঘটনার সঙ্গে জড়িত সন্দেহে দুই নাবালককেও পাকড়াও করা হয়েছে। পুলিশ সূত্রে খবর, গত ২৭ অক্টোবর গড়ফার লেনিন নগর এলাকার একটি পুকুরপাড়ের এই ঘটনায় এলাকায় চাঞ্চল্য ছড়িয়ে পড়ে। স্থানীয় ওই কিশোরের সঙ্গে পাড়ার যুবকদের প্রায়ই বিভিন্ন বিষয়ে চটুল মজা চলত। ঘটনার দিন ওই কিশোর পুকুরপাড়েই দাঁড়িয়েছিল। অভিযোগ, সেই সময় অর্ঘ্য, কয়েকজন যুবক ও নাবালক সেখানে আসে। শুরু হয় ভয়ানক 'খেলা'। কিশোরের মাথায় হেলমেট পরিয়ে চোখ বেঁধে দেওয়া হয় এবং চাঁটি মারা হতে থাকে। কে মারল তা বলতে না পারায় মারধরের মাত্রা আরও বাড়িয়ে দেওয়া হয়। অতিষ্ঠ হয়ে কিশোরটি একসময়ে হেলমেট খুলে ফেললে শুরু হয় নতুন করে ধমকানি। এরপর বাইক থেকে ছিপিতে পেট্রল বের করে জোর করে তাকে খাওয়ানোর চেষ্টা চালায় অভিযুক্তরা। কিশোর হাত দিয়ে তা সরিয়ে দিলে ক্ষিপ্ত হয়ে তার গায়ে পেট্রল ঢেলে দেওয়া হয়।

জ্যোতি-বুদ্ধে বিভাজন করিনি

বৃহস্পতিবারের 'প্রবলেম' এড়াতে বিবৃতিকে বিকৃত বলে শুক্রে উল্টো সুর চেয়ারম্যান বিমান বসুর

নিজস্ব প্রতিনিধি, কলকাতা, ৬ নভেম্বরঃ সুর বদল করলেন বর্ষীয়ান সিপিএম নেতা তথা বামফ্রন্ট চেয়ারম্যান বিমান বসু। বাম জমানার শিল্পনীতি এবং তা বাস্তবায়ন সম্পর্কে তিনি বৃহস্পতিবার যা বলেছিলেন, তা নিয়ে বিতর্ক তৈরি হয়েছিল সিপিএমের অন্দরে। শুক্রবার বিবৃতি দিয়ে বিমান দাবি করলেন, তাঁর কথাকে বিকৃত করা হয়েছে। বৃহস্পতিবার রাজ্যের নতুন শিল্পনীতি গোষণা করেন মুখ্যমন্ত্রী শুভেন্দু অধিকারী। সেই মঞ্চ থেকে তিনি বুদ্ধদেব ভট্টাচার্যের সময়কার জমি অধিগ্রহণনীতির সমালোচনা করেছিলেন। সেই প্রসঙ্গে প্রতিক্রিয়া দিতে গিয়ে বৃহস্পতিবার বিমান বলেছিলেন, ''কমরেড জ্যোতি বসুর নেতৃত্বেই বামফ্রন্ট সরকারের শিল্পনীতি গ্রহণ করা হয়েছে, ঘোষণা করা হয়েছে। সেই শিল্পনীতি নিয়ে যদি কোনও প্রবলেম হয়ে থাকে তাহলে জ্যোতি বসুরই হয়েছে। বুদ্ধদেব ভট্টাচার্য সেই শিল্পনীতি কার্যকর করার জন্য দায়িত্ব পেয়েছিলেন।'' শুক্রবার বিমান বলেন, ''আমি কোনও বিভাজনের কথা বলিনি।'' তিনি আরও বলেন, ''ইন্ডাস্ট্রিয়াল পলিসি আশির দশকে ঘোষণা করেছিলেন তখনকার মুখ্যমন্ত্রী কমরেড জ্যোতি বসু। তদুনাযায়ী শিল্প গড়ে উঠেছে। তাপবিদ্যুৎ কেন্দ্র গড়ে উঠেছে। ২০১১ সালের পরে কোনও তাপবিদ্যুৎ কেন্দ্র গড়ে ওঠেনি।'' এ প্রসঙ্গেই তিনি কোলাঘাটের পরে বক্রেশ্বর, সাঁওতালডিহি, ব্যান্ডেল, সাগরদিঘিতে ইউনিট বৃদ্ধির উদ্যোগের কথা বলেন। তাঁর দাবি, গত ১৫ বছরের খরাকে



বাম জমানার ঘাড়ে চাপিয়ে দেওয়া হচ্ছে। বর্ষীয়ান নেতা শুক্রবার ব্যাখ্যা দিতে গিয়ে বলেন, ''আমি কোনও ডিফারেন্সিয়েশন করিনি। আমি বলেছি, ইন্ডাস্ট্রিয়াল পলিসি ওয়াজ নট অ্যানাউন্সড বাই বুদ্ধদেব ভট্টাচার্য। তার পূর্বসীরি জ্যোতি বসু ঘোষণা করেছিলেন।'' কিন্তু একটি শব্দ এবং একটি বাক্য এড়িয়ে গিয়েছেন বিমান। তিনি বৃহস্পতিবার বলেছিলেন, ''যদি কোনও প্রবলেম হয়ে থাকে তাহলে জ্যোতি বসুরই হয়েছে। বুদ্ধদেব ভট্টাচার্য সেই শিল্পনীতি কার্যকর করার জন্য দায়িত্ব পেয়েছিলেন।'' কথায় বলে শব্দ ব্রহ্ম। বিমানের ওই 'প্রবলেম' বাক্যটিই জ্যোতিবাবু এবং বুদ্ধদেবের মধ্যে সূক্ষ্ম বিভাজন রেখা তৈরি করে দিয়েছিল। তবে শুক্রবার তিনি প্রবলেম সংক্রান্ত বিষয়ের মধ্যে প্রবেশ করেননি। বিমানের কথা নিয়ে সিপিএমের অন্দরে নানাবিধ ব্যাখ্যা শুরু হয়েছিল। সিপিএমের মতো কোনও সংগঠনভিত্তিক দল যখন সরকার চালায়, তখন প্রশাসনের সঙ্গে পার্টির সমন্বয় ওতপ্রোতভাবে জড়িত। দলকে না-জানিয়ে সরকার চালানো যায় না। ঘটনাচক্রে, ২০০৬ সালের নির্বাচনের প্রাক্কালেই তৎকালীন সিপিএম রাজ্য সম্পাদক অনিল বিশ্বাস প্রয়াত হন। পার্টি সম্পাদকের ভার যায় বিমানের কাঁধে। ভোটে ২৩৫ আসন জিতে সপ্তম বামফ্রন্ট সরকার গঠিত হয়। তার পর শিল্পায়নে আগ্রাসী হয়ে নামেন বুদ্ধদেব। সিপিএমের নেতারা ঘরোয়া আলোচনায় প্রশ্ন তুলতে শুরু করেছিলেন, বুদ্ধদেবের সময়কালকে শিল্পনীতি নিয়ে সমালোচনার মুখে পড়তে হলে সেই দায় দলের সম্পাদক হিসাবে বিমানের উপরেও বর্তাবে। সে কারণেই কি তিনি সেটা এড়িয়ে যেতে চেয়েছেন? শুক্রবার সকাল থেকেই আভাস পাওয়া যাচ্ছিল, বিমান হয়তো ক্ষতে প্রলেপ দেওয়ার চেষ্টা করলেন। বিবৃতি দিলেন। দাবি করলেন, বৃহস্পতিবারের কথা বিকৃত করা হয়েছে। সেইসঙ্গে এড়িয়ে গেলেন 'জ্যোতি বসুর প্রবলেম'।

'সিঙ্গুরের আন্দোলন বড় ঐতিহাসিক ভুল, পশ্চিমবঙ্গকে প্রায়শ্চিত্ত করতে হচ্ছে'

নিজস্ব প্রতিনিধি, কলকাতা, ৬ নভেম্বরঃ সিঙ্গুরে কি শিল্প হবে? এই নিয়ে বৃহস্পতিবারই বড় ইঙ্গিত দিয়েছেন শুভেন্দু অধিকারী। তিনি জানিয়েছেন, অশোক লেল্যান্ডের সঙ্গে কথা হয়েছে তাঁর। এরপর থেকেই প্রশ্ন উঠছে সিঙ্গুরে কি তাহলে শেষ পর্যন্ত গাড়ি শিল্পই হবে? এই নিয়ে জোর চর্চা চলছে রাজ্য-রাজনীতিতে। এই আবহে এবার সিঙ্গুর নিয়ে বিস্ফোরক মন্তব্য করলেন বিধায়ক মদন মিত্র। তাঁর কথায়, সিঙ্গুর আন্দোলন একটা বড় ঐতিহাসিক ভুল ছিল। একইসঙ্গে জানিয়েছেন, সিঙ্গুরে অশোক লেল্যান্ড এলে খুব ভালো হবে। মমতা বন্দ্যোপাধ্যায়কে আক্রমণ করে মদন মিত্র বলেন, ''ভাতা দিয়ে, খয়েরতি দিয়ে কোনও সরকার চলতে পারে না। সরকারে রাজস্ব আনতে হয়। বিনিয়োগ করতে হয়। মমতা বন্দ্যোপাধ্যায়কে আল্ট্রা বাম ও বাম, তাঁরা এমনভাবে বুঝিয়েছিল যে ভারতবর্ষের ইতিহাসে মোহনদাস করমচাঁদ গান্ধির পরই আপনার নাম থাকবে। কোনও না কোনও মানুষের সাফল্য হয়। পরবর্তীকালে প্রকৃত মূল্যায়ণ হলে সেই সাফল্য পতনের কারণ হয়ে দাঁড়ায়। সিঙ্গুর আন্দোলন জনগণের নিম্ন মধ্যবিত্ত ক্ষেতি বাড়ির লোকেদের স্বপক্ষে একটা অন্তত প্রগতিশীল আন্দোলন নয়, বরং ক্ষতি করে দিয়ে গিয়েছে। আমার মনে হচ্ছে এই ব্যাপারটা নতুন করে ভাবা দরকার।'' এরপরই সিঙ্গুর আন্দোলন নিয়ে মদন বলেন, ''একটা বড় ঐতিহাসিক ভুলের জন্য পশ্চিমবঙ্গকে প্রায়শ্চিত্ত করতে হচ্ছে। এটা ভুল হয়েছে। শিল্প করতে দেওয়া উচিত ছিল। তৃণমূল কংগ্রেসের ভুল



ছিল। ভুল কে যে ভুল বলে স্বীকার করে সেই তো প্রকৃত রাজনৈতিক চরিত্র।'' তিনি আরও বলেন, ''বিরোধিতা মানে গান্ধারির মতো ফেট্টি বেঁধে বিরোধিতা নয়। পর্যালোচনা করে বিরোধিতা। ভবিষ্যত প্রমাণ করবে যদি অশোক লেল্যান্ডের কারখানা হয়ে যায়, তার পাশাপাশি মেদিনীপুরের শালবনি থেকে শুরু করে পরপর কারখানা হতে থাকে, যদি বাংলার অগ্রগতির জন্য ইন্ডাস্ট্রি গড়ে চাকরি হয়, টাকার পরিবর্তে চাকরি নয়, অযোগ্যদের চাকরি নয়, সত্যিকারের যোগ্যরা চাকরি পান, আমার মনে হয় নতুন করে তৃণমূল কর্মীরা ভাববে।'' উল্লেখ্য, সিঙ্গুরের শিল্পায়ন বিতর্ক বাংলার রাজনীতির অন্যতম গুরুত্বপূর্ণ অধ্যায়। ২০০৬ সালে বামফ্রন্ট সরকারের আমলে হুগলির সিঙ্গুরে প্রায় ১ হাজার একর জমি অধিগ্রহণ করে টাটা মোটরসের ন্যানো গাড়ির কারখানা তৈরির উদ্যোগ নেওয়া হয়েছিল। তৎকালীন মুখ্যমন্ত্রী বুদ্ধদেব ভট্টাচার্যের উদ্যোগে রাজ্যে ছোট গাড়ি তৈরির কারখানা গড়ে তোলার পরিকল্পনা হয়। কিন্তু কৃষিজমি অধিগ্রহণের বিরোধিতা করে আন্দোলনে নামেন একাংশের কৃষক। সেই আন্দোলনে নেতৃত্ব দেন তৎকালীন বিরোধী নেত্রী মমতা বন্দ্যোপাধ্যায়। ২০০৬ সালের ডিসেম্বর মাসে সিঙ্গুরের জমি আন্দোলনকে কেন্দ্র করে অনশনও শুরু করেন তিনি। টানা ২৬ দিন অনশনের পর তা প্রত্যাহার করেন মমতা। ২০০৮ সালের আগস্টে সিঙ্গুরে আন্দোলন আরও তীব্র হয়। পরিস্থিতির জেরে ওই বছরের সেপ্টেম্বর মাসে টাটা মোটরস কারখানার কাজ বন্ধ করে দেয়। অবশেষে ৩ অক্টোবর ২০০৮ সালে সিঙ্গুর থেকে ন্যানো প্রকল্প সরিয়ে নেওয়ার কথা ঘোষণা করেন রতন টাটা।

North Dum Dum Municipality

163, MB road, Birati, Kolkata-700051

E- Tender is hereby invited on behalf of Executive Officer, North Dum Dum Municipality for works within North Dum Dum Municipality

Sl. no	e-Tender no & date	e- tender memo & date
1.	e-Tender No: WBMAD/NDDM/PHD/NIeT-307/2026-2027 Date: 06.11.2026	Memo No: NDDM/PH & Conservancy/4519. Date: 30.09.2026

Table-2: Date and Time Schedule

Sl. no	Particulars	Date & Time
i)	Date of uploading of NIeT and e-Tender Documents online (Publishing Date)	06.11.2026. AT 18:00 Hrs
ii)	Documents download start date (Online)	06.11.2026. AT 18:00 Hrs
iii)	e-Tender submission start date (On line)	06.11.2026. AT 11:00 Hrs
iv)	e- Tender Submission closing (On line)	17.11.2026. AT 15:00 Hrs
v)	e-Tender opening date for Technical Proposals (Online)	19.11.2026. AT 15:00 Hrs
vi)	Date of uploading list for Technically Qualified Contractor (online)	To be notified later
vii)	Date and Place for opening of Financial Proposal (Online)	To be notified later
viii)	Date of uploading of list of qualified Contractor along with the offer rates (on line)	To be notified later
ix)	Also if necessary for further negotiation through offline for final rate.	To be notified later

For further detail tender information, please visit Municipal website **www.northdumdummunicipality.org**

Sd/-
Executive Officer
North Dum Dum Municipality

ফর্ম এ
গণবিজ্ঞপ্তি

(ইনসলভেন্সি অ্যান্ড ব্যাংকরাপ্সি বোর্ড অফ ইন্ডিয়া (কর্পোরেট ব্যক্তিদের জন্য দেউলিয়া সমাধান প্রক্রিয়া) প্রবিধান, ২০১৬-এর ৬ নম্বর প্রবিধান অনুযায়ী)

স্ট্যান্ডার্ড ফার্মাসিউটিক্যালস লিমিটেড-এর পাওনাদারবৃন্দের অবগতির জন্য

প্রাসঙ্গিক বিবরণ	
কর্পোরেট দেনাদারের নাম	স্ট্যান্ডার্ড ফার্মাসিউটিক্যালস্ লিমিটেড
কর্পোরেট দেনাদারের নিগমিত হওয়ার তারিখ	০৪.১২.১৯৯৫
যে কর্তৃপক্ষের অধীনে কর্পোরেট দেনাদার নিগমিত বা নিবন্ধিত হয়েছে	রেজিস্ট্রার অফ কোম্পানিজ - কলকাতা
কর্পোরেট দেনাদারের কর্পোরেট পরিচিতি নম্বর / সীমিত দায়বদ্ধতা শনাক্তকরণ নম্বর	CIN: U24232WB1995PLC075698
কর্পোরেট দেনাদারের নিবন্ধিত কার্যালয় এবং প্রধান কার্যালয়ের (যদি থাকে) ঠিকানা	নিবন্ধিত কার্যালয়ঃ ২৭, মির্জা গালিব স্ট্রিট, কলকাতা-৭০০০১৬, পশ্চিমবঙ্গ
কর্পোরেট দেনাদারের ক্ষেত্রে দেউলিয়া প্রক্রিয়া শুরুর তারিখ	৩০.১০.২০২৬ আইআরপি-এর কাছে আদেশের অনুলিপি প্রাপ্তিঃ ০৪.১১.২০২৬
অসচ্ছলতা নিরসন প্রক্রিয়া সমাপ্ত হওয়ার সম্ভাব্য তারিখ	২৮.০৪.২০২৭
অন্তর্বর্তীকালীন রেজোলিউশন পেশাদার হিসেবে দায়িত্ব পালনকারী ইনসলভেন্সি পেশাদারের নাম ও নিবন্ধন নম্বর	ডিকোড রিজলভেন্সি ইন্টারন্যাশনাল প্রাইভেট লিমিটেড IBBI/IPE-0091 /IPA-3/2022-23/50006
বোর্ডের কাছে নিবন্ধিত অন্তর্বর্তীকালীন রেজোলিউশন পেশাজীবীর ঠিকানা ও ই-মেইল	ঠিকানাঃ ১১০১, ১১তম তল, প্লট-২১১, ডালামাল টাওয়ার, ফ্রি প্রেস জার্নাল মার্গ, নরিমান পয়েন্ট, মুম্বই-৪০০ ০২১, মহারাষ্ট্র ই-মেইলঃ ip@decoderesolvency.com
অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের সাথে যোগাযোগের জন্য ব্যবহৃত ঠিকানা ও ই-মেইল	ঠিকানাঃ ১১০১, ১১তম তল, প্লট-২১১, ডালামাল টাওয়ার, ফ্রি প্রেস জার্নাল মার্গ, নরিমান পয়েন্ট, মুম্বই-৪০০ ০২১, মহারাষ্ট্র ই-মেইলঃ cirp.spl@decoderesolvency.com
দাবি জমা দেওয়ার শেষ তারিখ	১৮.১১.২০২৬
২১ নম্বর ধারার উপ-ধারা (৬এ)-এর দফা (খ)-এর অধীন পাওনাদারদের শ্রেণি, যদি থাকে, যা অন্তর্বর্তীকালীন রেজোলিউশন পেশাদার কর্তৃক নির্ণয় করা হয়েছে	প্রযোজ্য নয়
একটি শ্রেণির পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য চিহ্নিত ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি করে নাম)	প্রযোজ্য নয়
(ক) প্রাসঙ্গিক ফর্মসমূহ এবং (খ) অনুমোদিত প্রতিনিধিদের বিস্তারিত তথ্য এখানে পাওয়া যাবেঃ	(ক) cirp.spl@decoderesolvency.com-এ ইমেইল অনুরোধের মাধ্যমে (খ) প্রযোজ্য নয়

এতদ্বারা জানানো যাচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল ৩০.১০.২০২৬ তারিখে স্ট্যান্ডার্ড ফার্মাসিউটিক্যালস লিমিটেড-এর ক্ষেত্রে একটি করপোরেট দেউলিয়াত্ব সমাধান প্রক্রিয়া শুরুর নির্দেশ দিয়েছে।
স্ট্যান্ডার্ড ফার্মাসিউটিক্যালস লিমিটেড-এর পাওনাদারদের এতদ্বারা আহ্বান জানানো হচ্ছে যে, তাঁরা যেন ১৮.১১.২০২৬ তারিখের মধ্যে বা তার আগে ১০ নম্বর এন্ট্রির বিপরীতে উল্লিখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর কাছে প্রমাণসহ তাঁদের দাবি পেশ করেন।
আর্থিক পাওনাদারগণ কেবল ইলেকট্রনিক উপায়ে প্রমাণসহ তাদের দাবি পেশ করবেন। অন্যান্য সকল পাওনাদার সশরীরে, ডাকযোগে অথবা ইলেকট্রনিক উপায়ে প্রমাণসহ তাদের দাবি পেশ করতে পারবেন।
১২ নম্বর এন্ট্রিতে উল্লিখিত কোনো শ্রেণির অন্তর্ভুক্ত আর্থিক পাওনাদারকে, ওই শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য ১৩ নম্বর এন্ট্রিতে তালিকাভুক্ত তিনজন ইনসলভেন্সি প্রফেশনাল বা দেউলিয়া বিষয়ক পেশাজীবীর মধ্য থেকে একজনকে নির্বাচন করতে হবে এবং তা ফর্ম সিএ-তে উল্লেখ করতে হবে (এটি প্রযোজ্য নয়)।
দাবির সপক্ষে মিথ্যা বা বিভ্রান্তিকর প্রমাণ দাখিল করলে তা শাস্তির কারণ হবে।

স্বা/-
ডিকোড রিজলভেন্সি ইন্টারন্যাশনাল প্রাইভেট লিমিটেড
অন্তর্বর্তীকালীন সমাধান পেশাজীবী
রেজিস্ট্রেশন নং.ঃ
IIBBUIPE-0091/IPA-312022-23/50006

তারিখঃ ০৬.১১.২০২৬
স্থানঃ মুম্বই

PRONTO INDUSTRIAL SERVICES LIMITED

CENTRE POINT 21, Hemant Basu Sarani, Third Floor,Room No. 306,
Kolkata-700069Tel:033-30288506,**E-mail:** investors.pronto@gmail. com
CIN: L67120WB1982PLC035476

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026

(₹. in Lacs. Except EPS)

Particulars	Quarter Ended 30.09.2026 Unaudited	Quarter Ended 30.06.2026 Unaudited	Quarter Ended 30.09.2025 Unaudited	Half Year Ended 30.09.2026 Unaudited	Half Year Ended 30.09.2025 Unaudited	Year Ended 31.03.2026 Audited
Total income from Operations(net)	1.42	1.71	1.16	3.13	2.42	11.27
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.51
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.51
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.68
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.52)	(0.59)	(1.44)	(1.11)	(2.53)	1.68
Equity Share Capital (Face value Rs.10/- per Equity Share)	24.00	24.00	24.00	24.00	24.00	24.00
Reserves excluding Revaluation reserves as per balance sheet of the previous accounting year	-	-	-			-
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) - Basic	(0.22)	(0.25)	(0.60)	(0.05)	(1.05)	0.70
Diluted	(0.22)	(0.25)	(0.60)	(0.05)	(1.05)	0.70

Note:
(a) The above is an extract of the detailed format of Un-Audited Financial Results for the quarter and half year ended 30.09.2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Un-Audited Financial Results for the quarter and half year ended 30.09.2026 are available on the Stock Exchange websites (CSE) and Company website i.e. www.pisl.in.
(b) Exceptional and/or Extraordinary items (if any) adjusted in the Statement of Profit and Loss in accordance with AS Rules.

For and on behalf of the Board
Sd/-
SUSHIL KUMAR AGRAWAL
Director
DIN: 00649521

Place : Kolkata
Dated : 06.11.2026

BAJAJ FINANCE

বাজাজ ফাইন্যান্স লিমিটেড

রেজিস্টার্ড অফিসঃ বাজাজ ফাইন্যান্স লিমিটেড, প্রযত্নে, বাজাজ অটো লিমিটেড কমপ্লেক্স, মুম্বই পুনে রোড, আকুরদি, পুণে ৪১১০৩৫
ব্রাঞ্চ অফিসঃ বাজাজ ফাইন্যান্স লিমিটেড, জয়নগর, পশ্চিমবঙ্গ ৭৪৩৩৩৭

সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ১৩(২) ধারার অধীনে দাবিনামা

বাজাজ ফাইন্যান্স লিমিটেড (বিএফএল)-এর ক্ষমতাপ্রাপ্ত কর্মকর্তা হিসেবে, এতদ্বারা সেই সকল ঋণগ্রহীতা/সহ-ঋণগ্রহীতাদের উদ্দেশ্যে এই বিজ্ঞপ্তি প্রদান করছি, যারা বাজাজ ফাইন্যান্স লিমিটেড থেকে গৃহীত গৃহঋণ বা সম্পত্তির বিপরীতে নেওয়া ঋণের দায় পরিশোধ করতে ব্যর্থ হয়েছেন। তারা মূল ঋণের অর্থ, সুদ এবং তৎসহ প্রযোজ্য অন্যান্য চার্জ পরিশোধে খেলাপি হয়েছেন, যার ফলে উক্ত ঋণগুলো বর্তমানে **নন-পারফর্মিং অ্যাসেট (এনপিএ)** বা অনাদায়ী সম্পদে পরিণত হয়েছে। এই প্রেক্ষিতে, সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ধারা ১৩(২) এবং তৎসংশ্লিষ্ট বিধিমালার অধীনে তাদের সর্বশেষ জানা ঠিকানায় নোটিশ পাঠানো হয়েছিল। তবে, সেই নোটিশগুলো বিতরণ করা সম্ভব হয়নি এবং তা ফেরত এসেছে। এমতাবস্থায়, এই বিজ্ঞপ্তির মাধ্যমে সংশ্লিষ্ট ঋণগ্রহীতা/সহ-ঋণগ্রহীতাদের জানানো যাচ্ছে যে, তারা যেন বাজাজ ফাইন্যান্স লিমিটেড থেকে সময়ে সময়ে গৃহীত ঋণের বিপরীতে তাদের বকেয়া পাওনা অবিলম্বে পরিশোধ করেন।

ঋণ হিসাব নং / ঋণগ্রহীতা(গণ)-এর নাম / সহ-ঋণগ্রহীতা(গণ)-এর নাম / জামিনদার(গণ)-এর নাম ও ঠিকানা	যে স্থাবর সম্পত্তি / সম্পদের ওপর জামানত বা বন্ধক কার্যকর করা হবে, তার ঠিকানা	দাবি নোটিশের তারিখ ও টাকার পরিমাণ
শাখাঃ বনগাঁ পশ্চিমবঙ্গ লোন চুক্তি নং.ঃ **P6X6PBL5564357** তারিখঃ ২১.০৯.২০২২ **১.এপি ইমপ্যাক্স ইন্ডিয়া-এর মালিকা আশিস ঘোষ দ্বারা** **রেজিস্টার্ড অফিসঃ** গ্রাম পাড়া থানা+পোস্ট পট্রাপোল মৌজা ১১৩ দাগ ২৩ উত্তর ২৪ পরগণা পশ্চিমবঙ্গ ৭৪৩৪০৫, যোগাযোগঃ ৯৯৩২৫০৭০৩৭, **ইমেল আইডিঃ** ashisg6@gmail.com" **এছাড়াও** রেজিস্টার্ড অফিসঃ মৌজা - পিরোজপুর, জে.এল. নং -১১৩, আর.এস. প্লট নং-৬ এবং এল.আর. প্লট নং ২৩, খতিয়ান নং ১৬৭, ছাইঘোরিয়া গ্রাম পঞ্চায়েতের অধীনে, পোস্ট-পেরাপোল, থানা-বনগাঁ, জেলা উত্তর ২৪ পরগণা ৭৪৩৪০৫ **২. আশিস ঘোষ পরিতোষ ঘোষ** রেজিস্টার্ড অফিসঃ পিরোজপুর পিরোজপুর উত্তর ২৪ পরগনা পশ্চিমবঙ্গ ৭৪৩৪০৫, **যোগাযোগঃ** ৯৯৩২৫০৭০৩৭, **ইমেল আইডিঃ** ashisg6@gmail.com" **৩. মমতা রানী ঘোষ** পিতা- বলরাম ঘোষ রেজিস্টার্ড অফিসঃ পিরোজপুর পেট্রাপোল উত্তর ২৪ পরগনা পশ্চিমবঙ্গ ৭৪৩৪০৫, **যোগাযোগঃ** ৯৯৩২৫০৭০৩৭, **ইমেল আইডিঃ** ashisg6@gmail.com	তালিকা 'ক' - **সম্পত্তির বিবরণঃ** মৌজা - পিরোজপুর, জে.এল. নং - ১১৩, আর.এস. দাগ নং - ৬ এবং এল.আর. দাগ নং - ২৩, খতিয়ান নং - ১৬৭, ছাইঘোরিয়া গ্রাম পঞ্চায়েতভুক্ত, ডাকঘর - পেরাপোল, থানা - বনগাঁ, জেলা - উত্তর ২৪ পরগনা, পিন - ৭৪৩৪০৫ উক্ত সম্পত্তির সাধারণ ব্যবহার্য এলাকায় আনুপাতিক অংশসহ (মোট আয়তন ৪ ডেসিমেল)। সীমানা নিম্নরূপঃ **পূর্বে-** হোসেন শেখের জমি **পশ্চিমে-** ৮ ফুট চওড়া পঞ্চায়েত রাস্তা **উত্তরে-** কালিদাস মণ্ডলের জমি **দক্ষিণে-** হোসেন শেখের জমি।	২৯.১০.২০২৬ টাকা ২০৩৬৭৬২/- (কুড়ি লক্ষ ছত্রিশ হাজার সাতশো বাষট্টি টাকা মাত্র)
শাখাঃ জয়নগর পশ্চিমবঙ্গ লোন চুক্তি নং.ঃ **PY34PBL2378743** এবং **PY34PBL2379487** উভয়ই ২৭.০২.২০২১ তারিখের **১. রাহুল স্টোর্স-এর মালিকা সাইদুল হক সিপাই দ্বারা** **রেজিস্টার্ড অফিসঃ** গ্রাম+পোস্টঃ রায়দিঘি মথুরাপুর ২ পঞ্চায়েত সমিতি দক্ষিণ ২৪ পরগণা পশ্চিমবঙ্গ ৭৪৩৩৮৩, যোগাযোগঃ ৯১৫৩৩১৬১১৪, **ইমেল আইডিঃ** sipae1@gmail.com **এছাড়াও** রেজিস্টার্ড অফিসঃ মৌজা - কানকাদিঘি, জেএল নং ১২৭, হাল জেএল নং ১১২, আরএস দাগ নং ৩০৫, এল.আর. দাগ নং ৪৫৬, খতিয়ান নং ৩৫৯, আর.এস. খতিয়ান নং ১০০৮, এল.আর. খতিয়ান নং ২৯৮৪, পি.এস. - রায়দিঘি, কানকানদিঘি গ্রাম পঞ্চায়েত, জেলা-দক্ষিণ ২৪ পরগনা, ৭৪৩৩৮৩ **২. শাইদুল হক সিপাই** পিতা-আজিজ সেপাই রেজিস্টার্ড অফিসঃ উত্তর কানকনদিঘি দক্ষিণ ২৪ পরগনা, রায়দিঘি - বাবুজান সিপাই এইচ এস ২৪ পরগণা পশ্চিমবঙ্গ ৭৪৩৩৮৩, যোগাযোগঃ ৯১৫৩৩১৬১১৪, **ইমেল আইডিঃ** sipae1@gmail.com **৩. রাহুল সেপাই** পিতা-সৈদুল সেপাই রেজিস্টার্ড অফিসঃ কানকানদিঘি, উত্তর কঙ্কনদিঘি দ্বিতীয় পঞ্চায়েত সমিতি দক্ষিণ ২৪ পরগনা ৭৪৩৩৮৩ যোগাযোগঃ ৯১৫৩৩১৬১১৪, **ইমেল আইডিঃ** sipae1@gmail.com	তালিকা 'ক' - **সম্পত্তির বিবরণঃ** মৌজার সমস্ত টুকরো এবং পার্সেল - কঙ্কনদিঘি, জেএল নং ১২৭, হাল জেএল নং ১১২, আরএস দাগ নং ৩০৫, এল.আর. দাগ নং ৪৫৬, খতিয়ান নং ৩৫৯, আর.এস. খতিয়ান নং ১০০৮, এল.আর. খতিয়ান নং ২৯৮৪, থানা- রায়দিঘি, কাঁকাদিঘি গ্রাম পঞ্চায়েতের অধীনে, জেলা।- দক্ষিণ ২৪ পরগণা, ৭৪৩৩৮৩ সাধারণ এলাকায় আনুপাতিক অংশের সাথে (এরিয়া আনুমানিক ৩২৬৭ বর্গফুট।) সীমাবদ্ধঃ আইনি নথি অনুযায়ী (উপহার দলিল নং।- ৩১২৭১৯ অনুযায়ী, তারিখ - ২৮.০৬.২০১৯) **পূর্বঃ** মোজামেল **পশ্চিমঃ** মসজিদের দেশ **উত্তরঃ** দাতার জমি **দক্ষিণঃ** ৬ ফুট চওড়া ব্রিক রোড সাইট প্ল্যান অনুযায়ী (৭.৫ দশমিক) - পূর্বঃ মোজাম্মেল পশ্চিম প্যাসেজ তারপর মসজিদ উত্তরঃ মোজাম্মেল, সিরাজুল ও নজরুল দক্ষিণঃ গ্রামের রাস্তা সাইট অনুযায়ী পূর্বে মোজাম্মেল হক সিপাইয়ের এসি শেড বাড়ি পশ্চিমঃ ৩ ফুট চওড়া সাধারণ মাটির পথ এবং তারপর মসজিদ উত্তরঃ সিরাজুল হক সিপাইয়ের বাড়ি এবং নজরুল হক সিপাই দক্ষিণঃ ৮ ফুট চওড়া পঞ্চায়েত ব্রিক রোড	১৯.১০.২০২৬ টাকা ২০৯৫২১৩.৩৮/- (কুড়ি লক্ষ পঁচানব্বই হাজার দুশো তেরো এবং আটত্রিশ পয়সা মাত্র)

নোটিশের বিকল্প জারির অংশ হিসেবে এই পদক্ষেপটি নেওয়া হচ্ছে। উপরে উল্লিখিত ঋণগ্রহীতা এবং/অথবা সহ-ঋণগ্রহীতা ও জামিনদারদের পরামর্শ দেওয়া হচ্ছে যে, এই নোটিশ প্রকাশের তারিখ থেকে ৬০ দিনের মধ্যে বকেয়া অর্থ এবং তার সাথে প্রযোজ্য ভবিষ্যৎ সুদ পরিশোধ করুন। অন্যথায় (বাজাজ ফাইন্যান্স লিমিটেডের হাতে থাকা অন্য কোনো আইনি অধিকার বা প্রতিকারের বিষয়টি ক্ষুণ্ণ না করেই), সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ১৩(৪) ধারার বিধান অনুযায়ী জামানতকৃত সম্পদ বা বন্ধকী সম্পত্তির দখল গ্রহণের পরবর্তী পদক্ষেপ নেওয়া হবে। এছাড়া, উপরে উল্লিখিত পক্ষদের পরামর্শ দেওয়া হচ্ছে যে, তারা যেন এমন কোনো কাজ না করেন যার ফলে উল্লিখিত সম্পত্তি হস্তান্তর হয় বা তাতে কোনো তৃতীয় পক্ষের স্বার্থ বা অধিকার তৈরি হয়-যে সম্পত্তিগুলোর ওপর বাজাজ ফাইন্যান্স লিমিটেডের চার্জ বা আইনানুগ অধিকার বিদ্যমান রয়েছে।

স্থানঃ পশ্চিমবঙ্গ
তারিখঃ ০৭.১১.২০২৬

বাজাজ ফাইন্যান্স লিমিটেড-এর পক্ষে
অনুমোদিত অফিসার,

KOLKATA MUNICIPAL CORPORATION e - TENDER

ABRIDGED NIT

The Executive Engineer (Civil)/BR-XVI, KMC invites tender online percentage rate two bid system for the following work:
NIT NO.- KMC/E.E(C)/BR-XVI/126/034/26-27/UTTARAN
Name of the Work : **Maintenance of C.C. Road at Khan Md. Road slum area near Premises No.-483 in Ward No.- 126;** Estimated Amount (Including GST and CESS): **Rs. 3,86,930.00;** Earnest Money : **Rs. 8,000.00;** Period of Completion : **30 Days;** The last Date and Time of submission of Bid: **25.11.2026 - 12 noon;** The Tender will be opened on **27.11.2026 - 12 noon;** The bid forms and other details are available on and from **14.11.2026 (5 p.m.)** from the website **http://etender.wb.nic.in;**

The Executive Engineer (Civil) / Borough-IV, KMC invites e-tender online percentage rate two bid system for the following works:-
1) NIT No.-KMC/EE(C)/Br-IV/024/06/2026-2027/UTTARAN/R
Name of the Work : **Repairs to Uttaran IPS, Concrete and Paver Block Passages at 14 Tagore Castle Street and other Uttaran in Ward No.24;** Estimated Amount (Including GST and CESS): **Rs. 3,30,242.75;** Earnest Money : **Rs. 6,700.00;** Period of Completion : **30 Days.**
2) NIT No.- KMC/EE(C)/Br-IV/027/010/26-27/UTTARAN
Name of Work: **Repairs to Uttaran Sewer Line, Inspection Pits, Catch Pits at 77, 75, Kailash Bose Street, 123/2/H/46, 123/2/H/51, 123/2/H/82, A.P.C. Road and other Uttaran places in Ward No.-27 under BR-IV;** Estimated cost (including GST and CESS): **Rs. 2,49,037.31;** Earnest Money: **Rs. 5,000.00,** Period of Completion: **40 Days;** Last Date and Time of submission of Bid: **20.11.2026 - 11 a.m. [For Sl. No. 1 & 2]** ; The tender will be opened on: **23.11.2026 - 11 a.m. [For Sl. No. 1 & 2]**
3) NIT No .: KMC/EE(C)/Br-IV/026/E159/26-27/R
Name of Work: **Repairing of paver blocked footpath at Bidhan Sarani in Ward No. 26 under Borough-IV.** Estimated cost (including GST and CESS): **Rs. 2,60,557.37;** Earnest Money: **Rs. 5,300.00;** Period of Completion: **30 Days**; Last Date and Time of submission of Bid: **23.11.2026: 11 a.m.;** The tender will be opened on: **25.11.2026: 11 a.m.;** The Bid forms and other details will be available on and from - **06.11.2026 at 5 p.m**. from the website **https://wbtenders.gov.in. [For Sl. No. 1 to 3].**

The Executive Engineer (Civil), Borough - II, KMC invites e-tender online percentage rate two bid system for the following work :
NIT No .: KMC/EE (C)/BR II/015/09/2026-2027
Name of Work: **Restoration of paver block, IPS passage and footpath at Aurobinda Sarani, Raja Dinendra Street, H Z Lane, APC Road, Munshi Para Lane, etc. in Ward No. 15.** Estimated cost (including GST and CESS): **Rs. 2,90,012.59;** Earnest Money: **Rs. 5,900.00;** Period of Completion: **60 Days;** Last Date and Time of submission of Bid: **17.11.2026 upto 11 a.m.;** The bid will be opened on: **19.11.2026 at 11 a.m.;** The bid forms and other details will be available on and from - **06.11.2026 at 5 p.m.** from the website **https://wbtenders.gov.in.**

The Executive Engineer (Civil) / Borough - III, KMC invites e-tender online percentage rate two bid system for the following work :
1. NIT No .: KMC/EE-III/31/9/26-27(1st Call)
Name of Work: **Restoration of IPS foothpath at 8/D/3 Jogodyan Lane, 31/1/E R.K. Samadhi Road and different location in Ward No. - 31, disturbed by C.E.S.C;** Estimated cost (including GST and CESS): **Rs. 2,99,738.00;** Earnest Money: **Rs. 6,000.00;** Period of Completion : **30 Days;** Last Date and Time of submission of Bid : **18.11.2026 upto 12 noon;** Date and Time of opening of Bid : **20.11.2026 after 12 noon.;** The bid forms and other details will be available on and from **06.11.2026 at 5 p.m.**from the website **https://wbtenders.nic.in.**

The Executive Engineer (Civil) / Borough - XV, KMC invites e-tender online percentage rate two bid system for the following work :
1. NIT No .: KMC/EE(C)/Br-XV/137/018/2026-2027/R
Name of Work: **Renovation of road side area with miscellaneous work at Bichal Ghat in Ward No. - 137, BR-XV;** Estimated cost (including GST and CESS): **Rs. 1,84,773.43;** Earnest Money: **Rs. 3,700.00;** Period of Completion: **60 days;** Last Date and Time of submission of Bid : **21.11.2026 upto 11 a.m.;** Date and Time of opening of Bid : **25.11.2026 after 11 a.m.**
2. NIT No.: KMC/EE(C)/Br-XV/137/017/2026-2027/R
Name of work: **Construction of alternative approach Road at Bichali Ghat under BR-XV.** Estimated Cost (including GST and CESS) : **Rs. 3,92,269.84** ; Earnest Money: **Rs. 7,900.00;** Period of Completion: **45 Days;** Last Date and Time of submission of Bid- **17.11.2026 - 11a.m. ;** Date of opening of tender-**19.11.2026 - 11 a.m.** The Bid forms and other details will be available on and from **07.11.2026 at 5 p.m.** from the website **https://etenders.wb.nic.in [For Sl. No. 1 & 2].**

The Executive Engineer (Civil) / BR-VII, KMC invites E-tender online percentage rate two bid system for the following work :
NIT No .: KMC/EEC/VII/64/7/26-27
Name of Work: **Maintenance of Community Hall at 21 Darga Road in Ward No. - 64;** Estimated cost (including GST and CESS): **Rs. 1,39,296.49;** Earnest Money: **Rs. 2,800.00;** Period of Completion: **60 days;** Last Date and Time of submission of Bid : **23.11.2026 upto 10:30 a.m.;** The tender will be opened on : **25.11.2026 after 10:30 a.m.;** The Bid forms and other details will be available on and from **07.11.2026 at 5 p.m.** from the website **https://wbtenders.gov.in/nicgep/app**

The Executive Engineer (Civil)/BR-VI, KMC invites e-tender online percentage rate two bid system for the following works :
1. NIT No .: KMC/VI/047/007/2026-2027/D
Name of Work: **Urgent and essential work for paver block footpath restoration according to requirement as and when required in Ward No.- 47;** Estimated cost (including GST and CESS): **Rs. 2,99,292.00;** Earnest Money: **Rs. 6,000.00;** Period of Completion: **100 days.**
2. NIT No .: KMC/VI/047/008/2026-2027/D
Name of Work: **Urgent and essential work for C.C. footpath restoration according to requirement as and when required in Ward No.-47;** Estimated cost (including GST and CESS): **Rs. 2,93,076.00;** Earnest Money: **Rs. 5,900.00;** Period of Completion: **100 days;** Last Date and Time of submission of Bid : **17.11.26 - 3 p.m. [For Sl. No. 1 & 2];** Date and Time of opening of bid : **19.11.26 - 3 p.m [For Sl. No. 1 & 2]** ; The bid forms and other details are available on and from **07.11.2026 (6 p.m.)** from the website **https://etender.wb.nic.in [For Sl. No. 1 & 2].**

The Executive Engineer (Civil) Br-XII, KMC invites tender online percentage rate two bid system for the following work:-
NIT NO.-KMC/EE(C)/Br-XII/109/027/26-27
Name of Work - **Restoration of road disturbed for W/S pipe laying at Satabdi Park near Prem. No. 183, 3204 etc., Nayabad in Ward-109, BR-XII, KMC.;** Estimated cost: **Rs. 3,31.334.81;** Earnest Money **Rs. 7,000.00;** Period of Completion**: 125 Days;** Last Date and Time of submission of Bid **17.11.2026 - 01p.m.;** Date and Time of Opening of Bid: **19.11.2026-01 p.m.;** The bid forms and other details are available on and from **06.11.2026 (5:00 p.m.)** from the website **https://etender.wb.nic.in**

703/26-27